

(b) and (c). Do not arise.

Vayudoot flights from Calicut

2056. SHRI G.M. BANATWALLA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of scheduled Vayudoot flights introduced to and from Calicut and stations connected by them;

(b) when were these flights introduced;

(c) how many such flights were cancelled, station-wise, since their introduction;

(d) the details thereof and the present position regarding operation of such scheduled flights to and from Calicut;

(e) the steps taken to maintain regularity and punctuality of these flights; and

(f) whether it is proposed to increase the frequency of these flights?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). Vayudoot services to and through Calicut were introduced with effect from 14th April, 1989 as per the following schedule:-

- (1) PF-657/658 operating on Tuesdays, Thursdays and Saturdays on the route Madras-Calicut/ Cochin-Agatti & back.
- (2) PF-663/664 operating on Mondays, Wednesdays and Fridays on the route Madras-Bangalore-Calicut-Trivandrum & back.

(c) to (e). As on 15th July, 1989, there have been 4 cancellations mainly due to engineering. Vayudoot is in the process of

inducting additional aircraft in its fleet and has plans to provide stand-by arrangements to ensure regularity and punctuality of operations.

(f) At present, there is no scope for increasing the frequency of existing flights due to capacity constraint of Vayudoot.

Rebate arrears to Khadi workers in Karnataka

2057. SHRI NARSING SURYAVANSI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Khadi workers in Karnataka are to get rebate arrears;

(b) if so, the details thereof;

(c) whether Union Government have received representation for payment of rebate arrears to khadi workers without delay; and

(d) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (d). Apparently the Hon'ble Member is referring to a representation of INTUC in which it is mentioned that the workers are not getting their wages because the institutions are not getting rebate arrears from the Karnataka State Khadi Industries Board and therefore they are unable to pay the wages. As the issue concerns the State Government of Karnataka the matter has been referred to them for taking necessary action.

Refund of Fixed Depositors

2058. SHRI SHANKARLAL: Will the Minister of INDUSTRY be pleased to state:

(a) the reasons for non-implementation of the Companies Amendment Act, 1988 as regards repayment of matured fixed deposits by Public Limited Companies to lakhs of depositors;

(b) whether the defaulting companies are not only, not repaying the matured deposits, but are raising fresh funds from the market in the shape of fixed deposits, equity shares and debentures; and

(c) the steps Government propose to take for early enforcement of the provision of the Section 58A of Companies Act, 1956, as amended by the Companies (Amendment) Act, 1988 and to provide relief to the depositors?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c). The amended provisions of Section 58A of the Companies Act, 1956 have not yet been brought into force pending constitution of the Company Law Board, as contemplated under the amended provisions of Section 10E of the Act. Active steps are being taken for constitution of the Board. The companies are not required to obtain permission in regard to raising funds from the market in the shape of deposits, equity shares and debentures under the Act.

Flights between Calcutta-Delhi-Calcutta

2059. DR. PHULRENU GUHA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of flights delayed for more than two hours from Calcutta of Delhi and Delhi to Calcutta from January to June, 1989;

(b) the reasons for delay;

(c) how many times the flights had to be cancelled during the above period; and

(d) the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) During the period January, 1989 to June, 1989, out of 874 flights operated by Indian Airlines between Delhi-Calcutta, 108 flights were delayed for two hours or more ex-Delhi/ex-Calcutta. There have been no cancellations/delays of Air India flights on the sector Delhi-Calcutta-Delhi.

(b) Out of 108 flights, 10 flights were delayed due to reasons within the control of Indian Airlines, 20 flights were delayed due to adverse weather, inadequate airport facilities and miscellaneous reasons and the remaining 78 flights were delayed due to consequential reasons.

(c) and (d). Out of 874 flights operated by Indian Airlines, 5 flights were cancelled due to consequential reasons.

Allocation of Kerosene to Assam

2060. SHRI ABDUL HAMID:
SHRI BHADRESWAR TANTI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Union Government had received any request from Assam Government to enhance the monthly allocation of superior quality kerosene for Assam to 18,000 MT during the summer block and to 20,000 MT during the Winter Block; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) and